

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1867
ANSWERED ON:04.12.2014
MODERNISATION OF SEBS
Roy Prof. Saugata

Will the Minister of POWER be pleased to state:

- (a) whether any directions have been issued by the Union Government to the State Governments with regard to modernisation of State Electricity Boards (SEBs);
- (b) if so, the details thereof and the response of the State Governments thereto; and
- (c) the financial assistance, if any, provided by the Union Government for the purpose during the last three years and the current year, State/UT-wise?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PYUSH GOYAL)

(a) & (b) : Section 131 read with Section 172 of the Electricity Act, 2003 provides for re-organization of State Electricity Boards (SEBs). It further provides that the State Government may, by notification, authorise the State Electricity Boards to continue to function as the State Transmission Utility or a licensee for such further period beyond the period of one year as may be mutually decided by the Central Government and the State Government. State Electricity Boards in all 21 States have been reorganized.

(c) : No assistance has been provided for re-organization of State Electricity Boards by the Union Government.